

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2686
TO BE ANSWERED ON 02.08.2018**

SUBSIDY FOR ELECTRICITY

2686. PROF. K.V. THOMAS:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has instructed the State Governments to give subsidy for the electricity to domestic users through bank accounts;**
- (b) if so, the details thereof; and**
- (c) the number of domestic users who will be benefited by this direction of the Government, especially in Kerala?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND
NEW & RENEWABLE ENERGY**

(SHRI R. K. SINGH)

(a) to (c) : Supply and Distribution of electricity at affordable rate and providing subsidy, if any, to consumers in a State/ UT falls within the purview of respective State Government/State Electricity Regulatory Commission and State Power Utility(ies). The Government of India supplement the efforts of the State Governments through various measures for improvement in power sector to provide reliable and affordable electricity to all consumers.

The State Government can give subsidy to any class of consumers including domestic consumers, to the extent they consider appropriate as per provision of Section 65 of the Electricity act, 2003 as well Clause 8.3 of the Tariff Policy. The draft amendments to tariff policy, circulated for stakeholders comments on 30.5.2018, stipulates that in case State Government decides to subsidise any category of consumers, the relief shall be passed on to such consumers through Direct Benefit Transfer (DBT) mechanism. The number of consumers who get benefit of grant of subsidy depends upon the decision by State Government for the relevant year.
